

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ENCYCLO MEDIA NETWORKS
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ENCYCLO MEDIA NETWORKS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26 th March, 2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74990MH2007PTC169207
5.	Address of the registered office and principal office (if any) of corporate debtor	15NE, Laxmi Industrial Estate, New Link Road, Andheri West Mumbai Mumbai City MH 400053 IN
6.	Date of closure of Insolvency Resolution Process	--
7.	Liquidation commencement date of corporate debtor	25 th July, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	<u>Name</u> : Mr.Neehal Mahamulal Pathan <u>Reg.No</u> .IBBI/IPA-001/IP-P/01561/2018-19/12406
9.	Address and e-mail of the liquidator, as registered with the Board	<u>Address</u> : Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH email-ca.neehal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	<u>Address</u> : Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH email-liquidator.encyclo@gmail.com
11.	Last date for submission of claims	24 th August, 2023

Notice is hereby given that the National Company Law Tribunal **MUMBAI BENCH, COURT III** has ordered the commencement of liquidation of the **ENCYCLO MEDIA NETWORKS PRIVATE LIMITED** on **17th July, 2023**, the liquidator received the Order on **25th July, 2023** under section 33 of the Code.

The stakeholders of **ENCYCLO MEDIA NETWORKS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **24th August, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Neehal Mahamul Pathan

Date: 30th July, 2023

Place: Mumbai

Liquidator

In the matter of **ENCYCLO MEDIA
NETWORKS PRIVATE LIMITED**
IBBI/PA-001/IP-P/01561/2018-19/12406